क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद
ई–मेल : romoradabad@uppcb.in, दूरभाष : 0591–2972012

पत्र संख्या : 820/B-26/Moradabad दिनांक 11.08.2024

To

The Registrar General
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi

Subject:- Reply Regarding order dated 03.05.2024 passed by Hon'ble NGT in Appeal No. 09/2024 (I.A. No. 89/2024)M/S Bharat Ent Udyog Vs U.P. Pollution Control Board & Ors.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal, dated 03.05.2024 on matter mentioned above, the reply is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Your Sincerely

Enclosure as above,

(Ashutosh Chauhan)
Regional Officer

Copy:

1. District Megistrate, Moradabad.
2. Mr. Amit Shukla, Advocate for U. P. Pollution Control Board.
3. Law Officer-1, U. P. Pollution Control Board, Lucknow.
4. Chief Environmental Officer (Circle- 7), U. P. Pollution Control Board, Lucknow.

Regional Officer

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 9 OF 2024

IN THE MATTER OF:

M/S BHARAT ENT UDYOG …… APPELLANT

VERSUS

UTTAR PRADESH POLLUTION
CONTROL BOARD ….. RESPONDENT

REPLY ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD TO THE APPEAL IMPUGNING THE RECOVERY CERTIFICATE DATED 06.01.2024 BEING ISSUED BY THE TEHSILDAR, MORADABAD

MOST RESPECTFULLY SHOWETH:

PRELIMNINARY OBJECTION:

1. That the present Appeal is not maintainable as the Recovery Certificate dated 06.01.2024 being issued by Tehsildar, Moradabad cannot be impugned before this Hon'ble Tribunal. It is submitted that the present Appeal is not maintainable under Section 16 of the National Green Tribunal Act, 2010.

   The Appellant has deliberately not challenged the order dated 15.04.2023 passed by the Respondent imposing the Environment Compensation but has only challenged the consequential order of Recovery passed by Tehsildar.

2. That as the order of Environment Compensation passed by the Respondent under the Air (Prevention and Control of Pollution) Act 1981 cannot be challenged in view of Hon'ble Supreme Court's Judgment in Tamil Nadu Pollution Control Board Vs.

Sterlite Industries (India) Ltd. [(2019) 19 SCC 479], the Appellant in an attempt to dilute the effect of the said judgment has chosen to challenge the Recovery Certificate.

3. That the Appellant has preferred a Writ Petition-C No. 2921 of 2024 before the Hon'ble High Court of Judicature at Allahabad on 03.01.2024 challenging the order dated 06.01.2024 (which is the RC being issued by Tehsildar) alongwith order of Environment Compensation order dated 15.04.2023 and the present Appeal is preferred on 03.02.2024 again challenging the Recovery Certificate dated 06.01.2024. It is important to mention here that the Appellant has chosen to mislead this Hon'ble Tribunal by not disclosing the factum of preferring the Writ Petition before the Hon'ble High Court. The prayer in Writ Petition-C No. 2921 of 2024 is reproduced herein below:

   (i) Issue an appropriate writ, order or direction in the nature of Certiorari calling for records of the case and quashing/setting aside the impugned Writ of demand dated 06.01.2024 issued by Respondent No. 4 (Annexure-1) whereby arrears of Rs. 92,81,250/- are sought to be recovered from the Petitioner.

   (ii) Issue an appropriate writ, order or direction in the nature of Certiorari calling for records of the case and quashing/setting aside the impugned Officer Order bearing no. H9013/c-7/vividh-612/Jeetu Yadav/Moradabad/EC/8/ 2023 dated 15.04.2023 (Annexure no. 2) issued by Respondent no. 3 Chief Environment Officer, UPPCB whereby a penalty of Rs. 84,37,500/- has been imposed upon the Petitioner Firm under the head of Environment Compensation.

4. That no relief has been sought against the Respondent No. 1, hence the Respondent No. 1 is not the essential party in the present proceedings.

5. That the Appellant in the entire Appeal has not claimed that the calculation of Environmental Compensation is incorrect or the days of default are incorrect. Hence, in view of admission of operation of the unit and no claim regarding the computation of Environment Compensation, the present Appeal is liable to be dismissed at the outset.

6. That the Respondent conducted the inspection of the Appellant unit on 16.09.2017. During the inspection it was found that the Appellant is operating in utter violation of Uttar Pradesh Brick Kiln (Siting criteria for Establishment) Rules, 2012.

   After the issuance of the Show Cause Notice, the directions of closure were issued vide order dated 04.12.2017.

   A true copy of the closure order dated 04.12.2017 passed by the Respondent is annexed herewith and marked as **ANNEXURE R/1**.

7. The Respondent conducted the inspection of the Appellant unit on 02.02.2023 and found the unit operating in violation of earlier closure order dated 18.10.2016.

   A true copy of the Inspection Report dated 02.02.2023 is annexed herewith and marked as **ANNEXURE R/2**.

8. The show cause notice dated 10.02.2023 for imposing the Environment Compensation of INR 84,37,500.00 was issued to the Appellant and sent through Speed Post on 16.02.2023.

   A true copy of the Show Cause Notice dated 10.02.2023 and Speed Post receipt dated 16.02.2023 is annexed herewith and marked as **ANNEXURE R/3 (Colly)**.

9. That as no response to the Show Cause Notice dated 10.02.2023 has been received by the Respondent, an order dated 15.04.2023 was passed by the Respondent imposing the Environmental Compensation of INR 84,37,500.00.

A true copy of the order dated 15.04.2023 passed by the Respondent imposing the Environmental Compensation is annexed herewith and marked as **ANNEXURE R/4.**

It is submitted that in compliance of directions passed by Hon'ble National Green Tribunal, New Delhi (NGT) in O.A. No. 593/2017 Patyavaran Suraksha Samiti and Ors. vs. Union of India and Ors., Central Pollution Control Board (CPCB) has prepared methodology for assessment of the Environmental Compensation against defaulter units. CPCB vide its letter dated 08.02.2019 has issued "Levying of Environmental Compensation against Defaulting Industries".

EC : PI x N x R x S x LF
PI : Pollution Index of Industrial Sector
N : Number of Violating days
R : Factor in INR (250)
S : Factor for scale of operation (0.5 for micro, 01 for medlum and 1.5 for large units)
LF : Location Factor

This Hon'ble Tribunal has vide order dated 28.08.2019 in O.A. No. 593/2017 Paryavaran Suraksha Samiti and Ors. Vs. Union of India and Ors., has approved the above methodology of CPCB for assessment of Environmental Compensation against the defaulter units.

This Hon'ble Tribunal OA No. 889/2022 (1.A.No. 321/2022) Jeetu Yadav Vs U.P. Pollution Control Board & Ors has issued directions for closure, imposition of Environmental Compensation against the defaulter brick kilns which are operating without valid consent to operate from UPPCB. The Hon'ble Tribunal has vide its order dated 21.12.2023, passed the order below:

" ..... *8. Initially, submission of Shri Arvind Kumar, learned Counsel appearing for UPPCB was that the amount is to be recovered on the basis of the recovery certificate, but when the Tribunal asked him about authority who has -to issue recovery certificate, he did not dispute that the same is to be issued by the competent officers of the UPPCB.*

9. *Shri Pradeep Misra, learned Counsel has also appeared on behalf of UPPCB and arguing on the issue of recovery of environmental compensation. He has submitted that communication dated 23.11.2023 sent by Member Secretary, UPPCB to the concerned District Magistrates is an order issued by the Board under Section 31A of Air (Prevention and Control of Pollution), 1981 (Air Act). Undisputedly, the communications/orders issued by the Member Secretary to concerned District Magistrates under Section 31A of the Air Act have not been complied with.*

12. Shri Pradeep Misra, learned Counsel appearing for UPPCB is not in a position to state as to how long the officers of UP PCB to *take action for recovery of the amount He has sought time to obtain instructions.*

13. We are of the opinion that the environmental compensation which is imposed is required to be recovered and prompt action is required to be taken by competent officers of UPPCB. Hence, they are granted three weeks' time *to take appropriate action in this regard and file action taken report on or before the expiry of said three weeks period.*

14. On the issue of closure of defaulting brick kilns, we find that a chart has been enclosed as Annexure 3 along with report The said chart in respect of Moradabad mentions closure dates from 2017 and 2018 onwards in respect of several units. It is undisputed

before this Tribunal that though these brick kilns were closed as far back as in 2017 and 2018 etc. but they are still operating. Nothing significant has been pointed out by Counsel for UPPCB to show that the units are not operating after the closure order. On the contrary admittedly, the units are operating. Hence, a clear report in this regard must be filed by the competent officer of UP PCB mentioning if the brick kilns in question are in a position to operate or have been demolished. The same position in respect of closure and operation of brick kilns after the closure order exists in respect of other districts also, therefore, competent officer of UP PCB will file a fresh action taken report within two weeks in respect of all the districts keeping in view the observations made above"

10. The assessment of the Environmental Compensation against the unit is calculated for the maximum period of five years, considering 270 operational days per year. The Environmental Compensation of INR Eighty-Four Lakhs Thirty-Seven Thousand Five Hundred Only (Rs 84,37,500 /-) against the unit at the rate of INR 6250.00 per day for default period of 1350 days.

    UPPCB has issued letter to the Collector, Moradabad regarding recovery of Environmental Compensation from the unit concerned.

11. In Para 4.3 of the Appeal, the Appellant has admitted having received the order dated 15.04.2023 of Environment Compensation, however, for chosen not to contact the Respondent to claim that no Show Cause notice has been served on the Appellant. The Appellant preferred the Writ Petition and the present Appeal only after issuance/receipt of Recovery Certificate.

12. The Appellant in para 4.5 of the Appeal has admitted the operation the unit for the want of knowledge of Environmental Laws. It is submitted that ignorance of law is no excuse in law (*ignorantia*

juris non excusat), hence, in view of admission on the part of the Appellant, the present Appeal is liable to be dismissed.

It is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present appeal with heavy costs.

ANNEXURE - R/1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ संख्या HB3055 / सी–7 / वायु / 995 / बंदी आदेश / मुरा0 / 2017 दिनांक 4.12.17

पंजीकृत

सेवा में,

मेसर्स भारत ईट उद्योग,
ग्राम–खतापुर, तहसील–कांठ,
जनपद–मुरादाबाद।

आदेश सं0 252
सीसीएसए सं0 B-26/30
दिनांक 8.12.17

यह कि मेसर्स भारत ईट उद्योग, ग्राम–खतापुर, तहसील कांठ, जनपद–मुरादाबाद ईंट के उत्पादन का कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 40 के अन्तर्गत एक कम्पनी है।

यह कि ईंट भट्ठे के औद्योगिक स्थल का निरीक्षण क्षेत्रीय कार्यालय, मुरादाबाद द्वारा उद्योग प्रतिनिधि श्री ताहिर की उपस्थिति में दिनांक 16.09.2017 को किया गया। निरीक्षण में पाया गया कि उत्तर प्रदेश शासन द्वारा जारी अधिसूचना दिनॉक 27.06.2012 के अनुसार "उत्तर प्रदेश ईंट भट्ठा (स्थापना हेतु स्थल मापदण्ड) नियमावली 2012" में ईंट भट्ठे के लिए स्थल चयन के निर्दिष्ट मानकों के अनुसार ईंट भट्ठे की स्थापना नहीं किया गया है। ईट भट्ठे के दक्षित दिशा में लगभग 500 मी0 की दूरी पर 2.5 एकड के क्षेत्रफल में आम का बाग, दक्षिण–पूरब दिशा में लगभग 200 मीटर की दूरी पर अमरूद का बाग व 300 मीटर की दूरी पर 2.5 एकड़ से अधिक के क्षेत्रफल में आम का बाग, पश्चिम दिशा में 400 मी0 की दूरी 2.5 एकड से अधिक के क्षेत्रफल में आम का बाग तथा उत्तर–पश्चिम दिशा में 700 मीटर की दूरी पर ग्राम खतापुर की आबादी स्थित है । ईंट भट्ठे की स्थापना/संचालन हेतु बोर्ड से अनुमति/सहमति प्राप्त नहीं की गयी है। ईंट भट्ठे का स्थल पर्यावरणीय प्रदूषण की दृष्टिकोण से उचित नहीं है।

ईंट भट्ठे का स्थल उपयुक्त न होने के कारण ईंट भट्ठे विरूद्ध बोर्ड के वायु प्रदूषण (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31(ए) के अतर्गत कारण बताओ नोटिस जारी किया गया था, जिसका प्रत्युत्तर/स्पष्टीकरण ईंट भट्ठे द्वारा प्रस्तुत नहीं किया गया।

यतः मेसर्स भारत ईट उद्योग, ग्राम–खतापुर, तहसील कांठ, जनपद–मुरादाबाद द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत बिना राज्य बोर्ड से पूर्व सहमति प्राप्त किये अपनी औद्योगिक इकाई की स्थापना कर संचालन करते हुए वायु प्रदूषक पदार्थो का निस्तारण कर रहा है, जिससे आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ता है, जो वायु अधिनियम, 1981 में वर्णित प्राविधानों का उल्लंघन है तथा एक दण्डनीय अपराध है।

अतः उपरोक्त वर्णित परिस्थितियों में वायु प्रदूषण की रोकथाम व पर्यावरण हित मे जन स्वास्थ्य एवं जन साधारण को स्वस्थ वातावरण प्रदान करने के उद्देश्य से इस राज्य बोर्ड को यह आवश्यक प्रतीत हो रहा है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31–(ए) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मेसर्स भारत ईट उद्योग, ग्राम–खतापुर, तहसील कांठ, जनपद–मुरादाबाद के विरूद्ध निम्नरूपेण बंदी आदेश तत्काल प्रभाव से जारी किए जाते हैं :–

1. यह कि मेसर्स भारत ईट उद्योग, ग्राम–खतापुर, तहसील कांठ, जनपद–मुरादाबाद के संचालन को तत्काल प्रभाव से बन्द कर दे।

––2

टी. सी. – 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष 272831, 2720828, 2720691, 2720681
फैक्स–0522–2720764
ई–मेल– info@uppcb.com

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow 226010
Phone2720831, 2720828,2720691,2720681
Fax: 0522 – 2720764
Email: info@uppcb.com

Scanned with OKEN Scanner

2. यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि मेसर्स भारत ईट उद्योग, ग्राम–खतापुर, तहसील कांठ, जनपद–मुरादाबाद मिलने वाली बिजली, पानी तथा मिलने वाली अन्य सुविधाओं को तुरन्त से बन्द कर दिया जाए।

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी, वृत्त–7

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मुरादाबाद को इस अनुरोध से कि कृपया सम्बन्धित अधिकारी को ईंट भट्ठे को बन्द कराने हेतु निर्देशित करना चाहें।
2. अधिशासी अभियंता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, मुरादाबाद को विद्युत विच्छेदन हेतु।
3. अध्यक्ष, जिला परिषद, मुरादाबाद ।
4. जिला खनन अधिकारी, मुरादाबाद ।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि जारी बन्दी आदेश के अनुपालन हेतु ईट भटठे को बन्दी आदेश प्राप्त कराकर स्वंय जिलधिकारी से व्यक्तिगत संपर्क कर बन्दी आदेश का अनुपालन सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–7

Scanned with OKEN Scanner

ANNEXURE - R/2

400205220223328**Format for verification of details of the brick kilns in compliance of Hon'ble NGTorder dated 14.12.2022, in OA No. 889/2022: Jeetu Yadav Vs. U.P. Pollution Control Board &Ors.**

S. No.	Particulars	Verification Details
A.	**Location Details**	
1.	Name of the Brick kiln & Address	Bharat Ent Udyog, Khatapur, Kanth, Moradabad
2.	Owner's name and contact details	Tahir Husain (Partner)
3.	Date and Time of Inspection:	02.02.2023
4.	GPS Co-ordinates Longitude: Latitude:	
B.	**Verification of the Display Board**	
1.	Environmental Data displayed at the main gate: Yes/No. **(Photographs to be attached as Annexure-1)**	No
C.	**Operational/Working Status**	
1.	Status at the time of visit Operational or Non-operational **(Photograph to be attached as Annexure-2)**	Operational
D.	**State of Consent to Operate (NOC)**	Not obtained
1	Validity of Consent: **(Copies to be attached as Annexure-3)**	
E.	**Production and Capacity**	24000 bricks/day
1.	**Production as per Consent to Operate:** No. of bricks per day or per month:	Consent not obtained
2.	**Capacity of the Brick Kiln, as per details provided by Appellant:** No. of bricks per day or per month:	~~
3.	**Dimensions of the Kiln (ft)** Length: Trench width of one side: Height of brick filled in trench from ground level:	260 feet 24 feet 10 feet
4.	**No. of chambers fired in one day:** **Length of a chamber fired in one day (ft):**	No
5.	**Fly Ash (generated from power plant0 utilised in brick making (Y/N)**	No
6.	Fuel details as per Consent to Operate: Type of fuel per day:	2.9 Ton Coal/Wood/day.

Scanned with OKEN Scanner

F.	**Verification of the Brick Manufacturing Technology**	
1.	**Zig-Zag status** **(Photographs to be attached as Annexure-4)**	**Rectangular shape (Y/N)** Y **Zig-Zag Setting(Y/N)** No **ID Fan(Y/N)** No
2.	Whether ID fan installed, Yes/No If, Yes, then Capacity of ID fan (in terms of Fan Size, HP) **(Photograph to be attached as Annexure-5)**	No
G.	**Provision of Monitoring Facilities:**	
1.	Permanent Emission Monitoring Facility **(Photographs to be attached as Annexure-6)**	**Platform (Size 4 x 6 sq. feet)(Y/N)** No **Porthole (minimum 4 inches) (Y/N)** No **Ladder (Y/N)** No
2.	**Stack height, metre**	30 meter
H.	**Notification Condition**	
1	**Kiln distance from habitation (>0.8 km)Y/N,** **orchards (>0.8 km)Y/N,** Y **existing brick kiln(s) (>1 km)Y/N**	Y 200 meter, 300 meter Y
2	**Fugitive dust emission control measures**	No
3	**In-house utilisation of ash in brick making Y/N**	No
4	**Necessary approvals for extracting soil Y/N**	No
5	**Paving of roads Y/N**	No
6	**Covering of trucks Y/N**	No
I.	**Any other remarks:** ईट भट्टा का स्थल इस्ट्रेक्ट ईट भट्टा / स्थापना हेतु स्थल मार्गदर्शन नियमावली 2012 के अनुरूप नहीं है	

Note: All photographs should have date, time and GPS Co-ordinates.

Name& Designation of the inspecting officer: Rajeev Kumar M.A

Signature with Date:

2/2/2023

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE - R/3

संदर्भ स0– H88915/C-7/Vividh-612/Jeetu Yadav Moradabad/23 दिनांकः– 10.02.2023

पंजीकृत

सेवा में,

Bharat Int Udyog, Khatapur, Kanth, Moradabad

विषयः– बोर्ड के पत्र दिनांक 31.07.2017 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी बन्दी आदेश का उल्लंघन कर ईट भट्ठे का संचालन किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र दिनांक 31.07.2017 का संदर्भ ग्रहण करें जिसके द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत ईट भट्ठे Bharat Int Udyog, Khatapur, Kanth, Moradabad के विरूद्ध बन्दी आदेश जारी किया गया है।

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद के अधिकारियों द्वारा आपके ईट भट्ठे का निरीक्षण दिनांक 02.02023 को किया गया जिसमें ईट भट्ठे द्वारा बोर्ड के पत्र दिनांक 31.07.2017 द्वारा जारी उक्त बन्दी आदेश का उल्लंघन करते हुए संचालन किया जाना पाया गया जोकि पर्यावरणीय अधिनियमों, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा जारी आदेशों तथा बोर्ड द्वारा पूर्व में दिये गये निर्देशों का उल्लंघन है।

बोर्ड में उपलब्ध अभिलेखों के अनुसार आपका ईट भट्ठा वर्ष 31.07.2017 से संचालित है। ईट भट्ठे द्वारा बोर्ड के बन्दी आदेश का उल्लंघन किये जाने को दृष्टिगत रखते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार विगत 05 वर्षों हेतु कुल दिवस 1350 दिन के सापेक्ष पर्यावरणीय क्षतिपूर्ति निम्नवत् आंकलित की जाती है –

EC = PIxNxRxSxLF

EC = 50x1x250x0.5x1 (Per Day)

= Rs. 6,250/- Per Day

For 1350 days, EC=Rs. 8,437,500/-(Eighty Four Lakh Thirty Seven Thousand Five Hundered Only)

ईट भट्ठा Bharat Int Udyog, Khatapur, Kanth, Moradabad द्वारा किये गये उक्त उल्लंघन को दृष्टिगत रखते हुए बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी की अनुमति से आपके ईट भट्ठे के विरूद्ध Rs. 8,437,500/-(Eighty Four Lakh Thirty Seven Thousand Five Hundered Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस निर्गत किया जाता है।

आपको निर्देशित किया जाता है कि उक्त नोटिस का प्रतिउत्तर/प्रत्यावेदन 15 दिन के अन्दर बोर्ड मुख्यालय, लखनऊ एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को प्रेषित करना सुनिश्चित करें अन्यथा की स्थिति में ईट भट्ठे के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसकी संपूर्ण उत्तरदायिता स्वयं ईट भट्ठे की होगी।

भवदीय,

(अभिषेक त्रिपाठी)
प्रभारी, वृत्त–7

प्रतिलिपिः– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को आवश्यक कार्यवाही हेतु।

10/2/2023
प्रभारी, वृत्त–7

टी. सी. – 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष 272831, 2720828, 2720691, 2720681
फैक्स–0522–2720764
ई–मेःल–info@uppcb.com

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow 226010
Phone2720831, 2720828,2720691,2720681
Fax: 0522 – 2720764
Email: info@uppcb.com

Scanned with OKEN Scanner

RU484439214IN IVR:828548443921

NL MORADABAD HO <244001>

Counter No:3,16/02/2023,13:17

To:M/S BHARAT ELNT.WORKS

PIN:244501, Kanth SO

From:R.O.UP POLL.CONTROL BOARD

Wt:13gms

Amt:22.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>

India Post

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE - R/4

B-26/सु0

संदर्भ स0–H92013/C–7/Vividh–612/Jeetu Yadav/Moradabad/EC/8/2023 दिनांकः–15.04.23

सेवा में,

M/s Bharat Int Udyog, Khatapur, Kanth, Moradabad

विषयः– बोर्ड के पत्र सं0–एच88915/सी–7/विविध–612/जीतू यादव मुरादाबाद/23 दिनांक 10.02.2023 द्वारा बोर्ड के बन्दी आदेश का उल्लंघन कर ईट भट्ठे का संचालन किये जाने हेतु निर्गत पर्यावरणीय क्षतिपूर्ति हेतु नोटिस की पुष्टि करते हुए पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

उपरोक्त विषयक बोर्ड के पत्र सं0–एच88915/सी–7/विविध–612/जीतू यादव मुरादाबाद/23 दिनांक 10.02.2023 का संदर्भ ग्रहण करें जिसके द्वारा आपके ईट भट्ठे मै0 Bharat Int Udyog, Khatapur, Kanth, Moradabad द्वारा बोर्ड के पत्र दिनांक 31-07-2017 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–33ए के अन्तर्गत जारी बन्दी आदेश का उल्लंघन कर ईट भट्ठे का संचालन किये जाने के दृष्टिगत ईट भट्ठे पर विगत 05 वर्षो हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार रू0 84,37,500/–(रू0 चौरासी लाख सैंतीस हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस प्रेषित किया गया था। आप द्वारा उक्त नोटिस के कम में प्रत्यावेदन/उचित तथ्य बोर्ड में प्रस्तुत नहीं किया गया है।

उक्त को दृष्टिगत रखते हुए आप द्वारा बोर्ड के बन्दी आदेश का उल्लंघन करते हुए ईट भट्ठे का संचालन किये जाने के दृष्टिगत आपके ईट भट्ठै मै0 Bharat Int Udyog, Khatapur, Kanth, Moradabad के विरूद्ध रू0 84,37,500/–(रू0 चौरासी लाख सैंतीस हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है।

आपको निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति धनराशि रू0 84,37,500/–(रू0 चौरासी लाख सैंतीस हजार पॉच सौ मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं0–701502010002104 आई0एफ0एस0 कोड–UBIN0570150 में 15 दिन के अन्दर जमा करते हुए बोर्ड मुख्यालय, लखनऊ एवं क्षेत्रीय कार्यालय, मुरादाबाद को सूचित करना सुनिश्चित करें।

भवदीय,

(विवेक राय)
मुख्य पर्यावरण अधिकारी, वृत्त–7

प्रतिलिपिः–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को आवश्यक कार्यवाही हेतु।

Vivek Roy

मुख्य पर्यावरण अधिकारी, वृत्त–7

टी. सी. – 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष 272831, 2720828, 2720691, 2720681
ई–मेःल–info@uppcb.com

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow 226010
Phone2720831, 2720828,2720691,2720681
Email: info@uppcb.com

Scanned with OKEN Scanner